

Through Video Conference via Cisco WebEx

Crl. Appeal No: 11/19
Shamsher Singh Shekhawat v. CBI

04.06.2020.

Present: Sh. Manish Shekhawat, son of the appellant with counsel
Sh. Sanjiv Kumar.
Ms. Shashi Vishwakarma, PP for the respondent/CBI with consultant Sh.
C.K. Sharma.

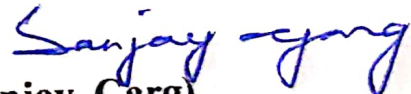
PP for the CBI states that the copy of the trial court record is not available with her. The counsel for the appellant also submits that since his clerk is residing in a containment area in Loni, U.P., he is unable to procure his file from his chamber. Both of them further submit that as the trial court record is voluminous and numerous documents would be required to be referred during the course of arguments, it would not be feasible to advance arguments through video conference.

Ahlmad has also reported that the trial court record runs into as many as 12,000 pages.

Considering the above and the fact that the regular functioning of the courts has been suspended till 14.06.2020, the matter be relisted for arguments on 17.06.2020.

A copy of the order be sent to the computer branch for uploading the same on website.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends.



(Sanjay Garg)

Special Judge (PC Act) (CBI) -18,
Rouse Avenue District Courts,
New Delhi.